

IN THE NATIONAL COMPANY LAW TRIBUNAL BENGALURU BENCH, BENGALURU

[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.11 I.A.No.447/2025 in C.P.(IB) No. 136/BB/2023

IN THE MATTER OF:

M/s. Guru Rajendra Minerals Trading Company ... Petitioner

Vs.

M/s. Sai Krishna Minerals Pvt. Ltd. ... Respondent

Order under Section 9 of IBC, 2016

Order delivered on: 27.05.2025

CORAM:

SH. SUNIL KUMAR AGGARWAL HON'BLE MEMBER (JUDICIAL)

SH. RADHAKRISHNA SREEPADA HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant in

I.A.No.447/2025 : Shri Atul Madhavan

ORDER

I.A.No.447/2025:

- **1.** Heard the Applicant.
- 2. The Corporate Debtor M/s. Sai Krishna Minerals Private Limited has contended that CIRP under section 9 of IBC, 2016 was initiated in C.P(IB) No.136/BB/2023 vide order dated 04.09.2024 and Shri Hari Babu Thota was appointed as IRP. By the time the matter matured to that stage, probably Shri Hari Baba Thota had received other assignments and expressed his inability to take this assignment and withdrew his consent.
- **3.** The present application to substitute **Shri Gongunta Muruli**, bearing Registration No.IBBI/IPA-001/IP-P00654/2017-2018/11139 residing at D.No.16-11-19/4, G-1, Srilaxminilayam, Saleemnagar Colony, Malakpet, Hyderbad, Telagana-500038, in place of Shri Hari Babu Thota as IRP. The



application is accompanied with necessary credentials of proposed IRP as well as his consent.

- **4.** The record reveals that a memo vide Dy.No.5342 dated 12.09.2024 for issuing the corrigendum in order dated 04.09.2024 had been filed which is being followed up after 08 months by way of present IA. Since the consent has been withdrawn by Shri Hari Babu Thota due to his other professional commitments, subsequent to order dated 04.09.2024, the request for issuing corrigendum is misplaced albeit the application is treated as one for substitution of IRP in the aforesaid background.
- **5.** The request of the Petitioner/Operational creditor is allowed and **Shri Gongunta Muruli** is substituted in place of Shri Hari Babu Thota as IRP. The other terms of order dated 04.09.2024 shall remain intact.
- **6.** Let the Petitioner deliver a copy of this order along with order dated 04.09.2024 to the new IRP for necessary action.
- 7. List the case on 09.07.2025.

-Sd-RADHAKRISHNA SREEPADA MEMBER (TECHNICAL) -Sd-SUNIL KUMAR AGGARWAL MEMBER (JUDICIAL)